

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 02/85
DATED 25.06.2020 HELD ON 23.07.2020**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.02/85 dated 25.06.2020 of Norms Committee-VI for the year 2020-21 was held on 23.07.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech.1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
5	Shri S. Kipgen, DDG	DGFT
6	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
याणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 107/21/85-ALC3/2018	Party Name: ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date: 1010059347 18.12.2015	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No.E-14011/29/2019-ED dated 1 st April, 2020;			
1 i) The technical details as per the Appendix -4E to the Form 4A. ii) Process Flow Chart along with details of the stage-wise wastages. iii) Certificate of Analysis of the imported items with a clear mentioning the percentage of salt in brine and the percentage of salt in drained green pepper. iv) Buyer's specifications of the exported item with a clear mentioning the percentage of salt in Freeze Dried Green Pepper.			
The case stands deferred to 24.09.2020 .			

Case No.: 90/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date: 1010059582 11.08.2016	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and observed from the comments of Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/3/2018-ED dated 22 nd July, 2020 that they have taken the Customs duty on Green Pepper as 70% where as the Committee found that the Customs duty as 30%. Hence, the Committee decided to refer back the case to MoFPI for re-examination and furnishing fresh inputs/comments taking the existing Customs duty into consideration.			
2 The case stands deferred to 24.09.2020 .			

Case No.: 28/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date: 0710111784 20.06.2017	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
3 The case stands deferred to 24.09.2020 .			

Case No.: 89/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date: 1010059785	Defer

:01/85/050/00283/AM19/	:10/24/040/00021/AM18/	12.07.2017	Date:24.09.2020
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Decision : NC considered the case as per agenda and observed from the comments of Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/3/2018-ED dated 22nd July, 2020 that they have taken the Customs duty on Green Pepper as 70% where as the Committee found that the Customs duty as 30%. Hence, the Committee decided to refer back the case to MoFPI for re-examination and furnishing fresh inputs/comments taking the existing Customs duty into consideration.

The case stands deferred to 24.09.2020.

Case No.: 88/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date: 1010059794 16.08.2017	Defer Date:24.09.2020

Decision : NC considered the case as per agenda and observed from the comments of Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/3/2018-ED dated 22nd July, 2020 that they have taken the Customs duty on Green Pepper as 70% where as the Committee found that the Customs duty as 30%. Hence, the Committee decided to refer back the case to MoFPI for re-examination and furnishing fresh inputs/comments taking the existing Customs duty into consideration.

The case stands deferred to 24.09.2020.

Case No.: 21/5/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date: 2510004874 17.08.2017	Defer Date:24.09.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 24.09.2020.

Case No.: 58/21/85-ALC3/2018	Party Name: FTK HEALTHCARE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date: 0710112288 23.10.2017	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/4/2019-ED dated 10th April, 2020 allowing the following inputs;

Export Item

Ready to fry snack papad square tube	78.750 MT
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pellet/twist pellets (Extruded or expanded products, savoury or salted) (Net content in export product)	
Import Item	
Patato Flakes Microflakes Royal Lion	24.688 MT
RA may take subsequent consequential action accordingly.	

Case No.:95/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:2/85- ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/23/2019-ED dated 15.07.2020 allowing the following inputs;			
Export Item			
Wafers and Wafer Rolls (Fruit Flavour) (Condition: 11089 Kgs of inputs at Sl.No.9 may be accounted for in the resultant product which should be reflected in the shipping bills)		200000.000 Kg	
Import Item			
1) Maida (Wheat Products)		53912.000 Kg	
2) Cane Sugar		84938.000 Kg	
3) Food Flavours (Ethyl Vanillin)		Nil	
4) Edible Salt		193.000 Kg	
5) Starch		1618.000 Kg	
6) Pectin		1924.000 Kg	
7) Carrageenan		961.000 Kg	
8) Biobake		1702.000 Kg	
9) Paper & Paper Board Packing Material		As per packaging policy	
RA may take subsequent consequential action accordingly.			

Case No.:116/21/85-ALC3/2018	Party Name:PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., DPIIT vide email dated 28.04.2020;			

- i) Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous) giving weight or export product in Metric ton.
- ii) Net import content in the export product indicating generic/common name of imported items with their function and specifying its nature i.e., whether item is used as raw material or consumable etc.
- iii) Past production of export item vis-à-vis consumption of inputs for the last three years duly certified by Chartered Accountant.

The case stands deferred to 24.09.2020

Case No.: 40/21/85-ALC3/2018	Party Name: APOZEM NATURALS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Withdrawn
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date: 0710113232 04.05.2018	
10 Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.			

Case No.: 55/21/85-ALC3/2018	Party Name: VEERP RABHU EXPORT HOUSE	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date: 0310820844 08.05.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/42/2019-ED dated 23.04.2020 allowing the following inputs;			
Export Item			
11	Indian Sweets (Instant Gulab Jamun Mix/Gulab Jamun in Sugar Syrup)	500.000 MT	
Import Item			
	Skimmed Milk Powder (Standard Grade must conform to IS13335 (part I) & Extra Grade must conform to IS 13334 (Part2)	113.221 MT	
	Sugar	148.32 MT	
RA may take subsequent consequential action accordingly.			

12	Case No.: 42/21/85-ALC3/2018	Party Name: AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Approved
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HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2018-ED dated 17.03.2020 allowing the following inputs;			
Export Item			
Coriander Powder		18.690 MT	
Import Item			
Coriander Whole		18.876 MT	
RA may take subsequent consequential action accordingly.			

Case No.: 41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:2/85- ALC3/2020 25.06.2020	Rejected
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	
Decision : NC considered the case as per agenda and noted that the license has been issued to the firm with a condition that the firm shall obtain separate Export License for export and subject to all conditionalities or requirements of export authorization or permission, as required under schedule II of ITC(HS). The Committee also noted that Export Cell of this Directorate has informed that the firm has not been issued any Export License for the above mentioned AA. The Committee therefore, decided to reject the case with direction to the firm to pay customs duty and applicable interest thereon for regularization of the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 45/21/85- ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 followed by reminder on 20.07.2020 in which the reply is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 24.09.2020.			

Case No.: 62/21/85- ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The			

Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 24.09.2020.

Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date:24.09.2020
16 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.:74/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date:24.09.2020
17 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.: 82/21/85-ALC3/2018	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 2/85- ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date: 0510409242 08.01.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/22/2018-ED dated 17.12.2020 followed by clarification issued on 10.06.2020 allowing the following inputs;			
Export Item			
Red Beet Juice Powder		13176.500 Kg	
Import Item			
Red Beet Juice Concentrate		18017.000 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	
19			

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/20/2019-ED dated 22.07.2020 allowing the following inputs;

Export Item

Chocolate Coated Wafers and Chocolate Containing Wafers	200000.000 Kg
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Import Item

Maida (Wheat Products)	40233.000 Kg
Cane Sugar	70000.000 Kg
Cocoa Powder	10000.000 Kg
Food Flavours (Ethyl Vanillin)	Nil
Edible Salt	199.000 Kg
Starch	1618.000 Kg
Skimmed Milk Powder	3885.000 Kg
Hazlenut Paste	3885.000 Kg
Whey Powder	12000.000 Kg
Cocoa Mass	10197.000 Kg
Cocoa Butter	10000.000 Kg
Biobake	1654.000 Kg
Hyfoama	970.000 Kg
HDPE Granules	As per packaging policy
Paper (50 to 150 GSM)	As per packaging policy
Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.: 96/21/85-ALC3/2018	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date: 0910067204 22.02.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/23/2019-ED dated 15.07.2020 allowing the following inputs;

Export Item

20 Wafers and Wafer Rolls (Fruit Flavour)	100000.000 Kg
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Import Item

1) Maida (Wheat Products)	32911.000 Kg
2) Cane Sugar	38617.000 Kg
3) Food Flavours (Ethyl Vanillin)	Nil
4) Edible Salt	96.000 Kg
5) Starch	809.000 Kg
6) Pectin	962.000 Kg
7) Carrageenan	480.000 Kg

8) Biobake	851.000 Kg
9) HDPE Granules	As per packaging policy
10) Paper (50 to 150 GSM)	As per packaging policy
11) Paper Board (100 to 300 GSM)	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI vide OM No. E-14011/14/2019-ED dated 23.04.2020 allowing the following inputs;

Export Item

Wrigley Seamint Sugar Sticks-Palesti Chewing Gum	73872.000 Kg
Wrigley Doublemint Sugar Sticks Chewing Gum	65253.600 Kg
Wrigley Juicy Fruit Sugar Sticks Chewing Gum	20930.400 Kg
Wrigley Seamint Sugar Sticks-Arab Chewing Gum	124351.200 Kg

Import Item

Rub Cosar Synthtic Rubber (Butyl Rubber-Cosar) Polyterpin	5724.000 Kg
Res Carpal 115 Hdrocabon Resin	15264.000 Kg
Wax Microwax NL Microcrystalline Wax	9374.000 Kg
Wax Laminating 2472Sus in Laminating wax	1989.000 Kg
LFO SUS/SFS AST 01S AI 88 MM Silicate in Aluminium Foil	As per packaging policy
Fly Snow- A Drum 55 Gal Peppermint Oil (Snow A)	651.000 Kg
Fly Yellow Free 1 Drum 55 Gal Juicy fruit Flavour (Yellow Free)	190.000 Kg
FLV Canna Drum 55 Spearmint Oil (Canna)	1300.000 Kg

RA may take subsequent consequential action accordingly.

Case No.:100/21/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date:24.09.2020

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 24.09.2020.

Case No.: 2/5/85-ALC3/2019	Party Name: INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Rejected
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date: 0910067539 16.05.2019	
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority, i.e., Tech.2 dated 22.07.2020. The Committee observed that export item is a 'Feed Supplement' & contains 10% Vitamin C whereas the import item contains more than 35% Vitamin C (Ascorbic Acid). As per Policy, Import of duty free Vitamins is not allowed for exports other than Pharmaceuticals. Committee therefore, rejected the case & firm is asked to regularize the case by paying Customs Duty & interest. RA may take subsequent consequential action accordingly.			

Case No.: 3/14/85-ALC3/2019	Party Name: WRITABLE INSTRUMENTS LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Approved
HQ File :01/85/050/00090/AM20/	RLA File :31/83/040/00086/AM20/	Lic.No/Date: 3110067546 30.09.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of Tech.2 allowing the following inputs;			
Export Item			
Finished Sharpened Polymer colour pencil (Weight 6.8 Gm per pencil)		1500000.000 Nos.	
Import Item			
Unfinished Raw Polymer based Color Pencils (Weight 7.0 Gm per Pencil)		1500000.000 Nos.	
RA may take subsequent consequential action accordingly.			

Case No.: 4/17/85-ALC3/2019	Party Name: SUKASO CERACOLORS PVT LTD	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Rejected
HQ File :01/85/050/00117/AM20/	RLA File :09/24/040/00429/AM20/	Lic.No/Date: 0910068211 21.11.2019	
Decision : NC considered the case as per agenda and noted that the license has been issued to the firm with a condition that the firm shall obtain separate Export License for export and subject to all conditionalities or requirements of export authorization or permission, as required under schedule II of ITC(HS). The Committee also noted that			

Export Cell of this Directorate has informed that the firm has not been issued any Export License for the above mentioned AA. The Committee therefore, decided to reject the case with direction to the firm to pay customs duty and applicable interest thereon for regularization of the case.

RA may take subsequent consequential action accordingly.

26	Case No.:8/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
	HQ File :01/85/050/00121/AM20/	RLA File :13/24/040/00175/AM20/	Lic.No/Date:1310049459 03.12.2019	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 followed by reminder on 20.07.2020 in which the reply is still awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 24.09.2020.				

27	Case No.:9/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
	HQ File :01/85/050/00122/AM20/	RLA File :13/24/040/00174/AM20/	Lic.No/Date:1310049460 03.12.2019	Deferred date: 24.09.2020.
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 followed by reminder on 20.07.2020 in which the reply is still awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 24.09.2020.				

28	Case No.:10/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
	HQ File :01/85/050/00123/AM20/	RLA File :13/24/040/00176/AM20/	Lic.No/Date:1310049461 03.12.2019	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 followed by reminder on 20.07.2020 in which the reply is still awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 24.09.2020 .				

29	Case No.:12/17/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
	HQ File :01/85/050/00125/AM20/	RLA File :03/94/040/00676/AM20/	Lic.No/Date:0310833175 03.12.2019	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted the MoFPI technical comments in the case. However, the firm has been issued DL on 05.03.2020 followed by reminder on 20.07.2020 in which the reply is still awaited. The Committee decided to wait				

for the reply of the firm.

The case stands deferred to 24.09.2020.

Case No.: 13/17/85-ALC3/2019	Party Name: SANSON PROMO INNOVATIONS LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00126/AM20/	RLA File :05/24/040/00522/AM20/	Lic.No/Date: 0510412766 04.12.2019	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for hard copy of application from the firm.			
The case stands deferred to 24.09.2020.			

Case No.: 1/2/85-ALC3/2020	Party Name: NUFLOWER FOODS AND NUTRITION PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00212/AM21/	RLA File :05/24/040/00036/AM21/	Lic.No/Date: 0510414221 21.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.			
The case stands deferred to 24.09.2020.			

Case No.: 2/2/85-ALC3/2020	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00213/AM21/	RLA File :30/24/040/00017/AM21/	Lic.No/Date: 3010105193 22.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.: 3/2/85-ALC3/2020	Party Name: DP COCOA PRODUCTS LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00214/AM21/	RLA File :30/24/040/00016/AM21/	Lic.No/Date: 3010105199 22.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 24.09.2020.

Case No.: 4/2/85-ALC3/2020	Party Name: CHAIZUP BEVERAGES LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00215/AM21/	RLA File :02/24/040/00013/AM21/	Lic.No/Date: 0210209884 27.05.2020	Defer Date:24.09.2020
34 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.			
The case stands deferred to 24.09.2020.			

Case No.: 5/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00216/AM21/	RLA File :03/94/040/00062/AM20/	Lic.No/Date: 0310836398 27.05.2020	Defer Date:24.09.2020
35 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.: 6/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00217/AM21/	RLA File :03/94/040/00466/AM20/	Lic.No/Date: 0310836393 27.05.2020	Defer Date:24.09.2020
36 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.: 7/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00218/AM21/	RLA File :03/94/040/00716/AM20/	Lic.No/Date: 0310836394 27.05.2020	Defer Date:24.09.2020
37 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 24.09.2020 .

Case No.: 8/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00219/AM21/	RLA File :03/94/040/00717/AM20/	Lic.No/Date: 0310836397 27.05.2020	Defer Date:24.09.2020
38 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020 .			

Case No.: 9/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00220/AM21/	RLA File :03/94/040/00718/AM20/	Lic.No/Date: 0310836395 27.05.2020	Defer Date:24.09.2020
39 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020 .			

Case No.: 10/2/85-ALC3/2020	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00221/AM21/	RLA File :03/94/040/00805/AM20/	Lic.No/Date: 0310836396 27.05.2020	Defer Date:24.09.2020
40 Decision : NC considered the case as per agenda and noted that the application of the firm for enhancement of import quantity is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 24.09.2020.			

Case No.: 12/2/85-ALC3/2020	Party Name: A L PAPER HOUSE LLP	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00223/AM21/	RLA File :13/24/040/00007/AM21/	Lic.No/Date: 1310049579 28.05.2020	Defer Date:24.09.2020
41 Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.			

The case stands deferred to 24.09.2020 .

Case No.:13/2/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00224/AM21/	RLA File :13/24/040/00010/AM21/	Lic.No/Date:1310049582 29.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the technical comments of Tech.2; i) Complete Generic description of Export Item ii) Import item being a Hormone, copy of Drug manufacturing license/approved composition from FDA may be furnished. iii) Copy of master Batch Formula showing net content of each ingredient.			
The case stands deferred to 24.09.2020 .			

Case No.:14/2/85-ALC3/2020	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00225/AM21/	RLA File :13/24/040/00009/AM21/	Lic.No/Date:1310049583 29.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the technical comments of Tech.2; i) Complete Generic description of Export Item ii) Approved composition from Food and Drug Administrative Authority (FDA) iii) Copy of master Batch Formula showing net content of each ingredient.			
The case stands deferred to 24.09.2020 .			

Case No.:11/2/85-ALC3/2020	Party Name:RADNIK EXPORTS	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00222/AM21/	RLA File :05/24/040/00068/AM21/	Lic.No/Date:0510414280 29.05.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.			
The case stands deferred to to 24.09.2020 .			

Case No.:16/2/85-ALC3/2020	Party Name:HEALTHCAPS INDIA LIMITED	Meet No/Date:2/85- ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00227/AM21/	RLA File :30/24/040/00024/AM21/	Lic.No/Date:3010105225 05.06.2020	Defer Date:24.09.2020

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020.

Case No.: 15/2/85-ALC3/2020	Party Name: HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00226/AM21/	RLA File :07/24/040/00057/AM21/	Lic.No/Date: 0710116554 05.06.2020	Defer Date:24.09.2020

46 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020.

Case No.: 17/2/85-ALC3/2020	Party Name: SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Withdrawn
HQ File :01/85/050/00228/AM21/	RLA File :30/24/040/00072/AM20/	Lic.No/Date: 3010105229 08.06.2020	

47 **Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20 in M.No. 23/85 dated 12.03.2020. The Committee therefore, decided to withdraw the case.

Case No.: 21/2/85-ALC3/2020	Party Name: AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00232/AM21/	RLA File :13/24/040/00013/AM21/	Lic.No/Date: 1310049590 12.06.2020	Defer Date:24.09.2020

48 **Decision :** NC considered the case as per agenda and decided to seek following information from the firm on the basis of the technical comments of Tech.2;

- Complete Generic description of Export Item
- Approved composition from Food and Drug Administrative Authority (FDA)
- Copy of master Batch Formula showing net content of each ingredient.

The case stands deferred to 24.09.2020 .

Case No.: 18/2/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00229/AM21/	RLA File :07/24/040/00068/AM21/	Lic.No/Date: 0710116598 12.06.2020	Defer Date:24.09.2020

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020 .

Case No.: 20/2/85-ALC3/2020	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00231/AM21/	RLA File :07/24/040/00069/AM21/	Lic.No/Date: 0710116603 15.06.2020	Defer Date: 24.09.2020

50 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020.

Case No.: 23/2/85-ALC3/2020	Party Name: SENSO FOODS PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00234/AM21/	RLA File :24/24/040/00017/AM21/	Lic.No/Date: 2410043130 15.06.2020	Defer Date: 24.09.2020

51 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020 .

Case No.: 19/2/85-ALC3/2020	Party Name: SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00230/AM21/	RLA File :02/24/040/00022/AM21/	Lic.No/Date: 0210209918 15.06.2020	Defer Date: 24.09.2020

52 **Decision :** NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020.

Case No.: 22/2/85-ALC3/2020	Party Name: TASTEL FINE FOOD PRIVATE LIMITED	Meet No/Date: 2/85-ALC3/2020 25.06.2020	Status: Deferred
HQ File :01/85/050/00233/AM21/	RLA File :03/95/040/00142/AM21/	Lic.No/Date: 0310836691 16.06.2020	Defer Date: 24.09.2020

Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.

The case stands deferred to 24.09.2020.

54	Case No.: 24/2/85-ALC3/2020	Party Name:GADRE MARINE EXPORT PRIVATE LIMITED	Meet No/Date:2/85-ALC3/2020 25.06.2020	Status: Deferred
	HQ File :01/85/050/00235/AM21/	RLA File :03/94/040/00174/AM21/	Lic.No/Date:0310836754 19.06.2020	Defer Date:24.09.2020
Decision : NC considered the case as per agenda and noted that the firm has been requested vide letter dated 13.07.2020 to furnish hard copy of the application for examination and comments by Technical Authority which is awaited. The Committee decided to send a reminder to the firm for hard copy of application.				
The case stands deferred to 24.09.2020.				

MANUAL CASES

M-18	Case No. M-18	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/50/00083/AM14/ DES.VI (Part)	RA F.No.31/83/040/000 61/AM 14	Ecom/AA No. & Date 3110059474, 19.07.2013	Defer Date:24.09.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.				
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 24.09.2020 .				

M-19	Case No. M-19	Party Name: M/s. Godawari Udyog	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00069/AM2 0/DES.VI	RA F.No. 31/83/040/00090 /AM20	Ecom/AA No. & Date 31/08/003/47000/06 35/9134 dated 23.09.2019	Defer Date:24.09.2020

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Application of M/s Godawari Udyog for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Maize Grits/Corns Grits against import of Maize.

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1 :

1. As per Export & Import Quantity in the application, wastage comes out to be 31.5%.
2. As per flow chart attached, wastage is 35%.
3. As per the letter dated 03.02.2020 of the firm, If the import is 1000Kg. and export is 650 Kg, therefore, the wastage is 53%
4. The firm may clarify the exact wastage in the process.
5. Whether any indigenous maize is also added in the process, if so quantity thereof.
6. Exact price prevailing in the market for degerminate wastage/cattle feed which is obtained in the process, with documentary evidence.

The case stands deferred to 24.09.2020 .

M-20	Case No. M-20	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Rejected
	HQ File : 01/85/50/00158/AM13/D ES.VI (Part)	RA F.No. 5 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056453 dated 12.11.2012, 3110056899 dated 23.01.2013, 3110056650 dated 02.01.2013, 3110056649 dated 02.01.2013 & 3110056648 dated 02.01.2013.				
Decision : NC considered the case as per agenda and on the basis of comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/7/2016-ED dated 1 st June, 2020 decided to maintain "Status Quo" on the above mentioned 5AAs.				
RA may take subsequent consequential action accordingly.				

M-21	Case No. M-21	Party Name: M/s. KIOCL Limited	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.				


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that the application of the firm for revision of SION C-498 is presently with Technical Authority, i.e., Ministry of Steel for examination and comments. The Committee decided to request Ministry of Steel to expedite comments.

The case stands deferred to 24.09.2020.

M-22	Case No. M-22	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00037/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Resinoid" against import of "Olibanum Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.				
The case stands deferred to 24.09.2020.				

M-23	Case No. M-23	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00036/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.				
The case stands deferred to 24.09.2020 .				

M-24	Case No. M-24	Party Name: M/s Aromatic	Meet No/Date: 02/85-ALC3/2019	Status: Deferred
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	Ingredients (p) Ltd.	25.06.2020	
HQ File : 01/85/171/00047/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".			
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.			
The case stands deferred to 24.09.2020 .			

M-25	Case No. M-25	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85- ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00048/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin " against import of "Chilly Chipotle".				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020;				
i) Process flow chart for the extraction of the Oleoresin from Chilli Chipotle. ii) Details of wastage claimed on imported item and their justification at different stages iii) Details of value Addition in the item. iv) Buyer's specification of the product. v) Certificate of analysis of the imported raw material.				
The case stands deferred to 24.09.2020.				


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

M-26	Case No. M-26	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85- ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00046/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid " against import of "Labdanum Gum".			
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments. The case stands deferred to 24.09.2020 .				

M-27	Case No. M-27	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85- ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00039/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".			
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments. The case stands deferred to 24.09.2020.				

M-28	Case No. M-28	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85- ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00044/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "OpoPONax Resinoid" against import of "OpoPONax Gum"			

Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e. MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.

The case stands deferred to 24.09.2020 .

M-29	Case No. M-29	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00043/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e. MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.				
The case stands deferred to 24.09.2020.				

M-30	Case No. M-30	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00042/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e. MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments.				
The case stands deferred to 24.09.2020 .				

M-31	Case No. M-31	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00038/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Resinoid" against import of "Myrrhe Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments. The case stands deferred to 24.09.2020.				

M-32	Case No. M-32	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00041/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Benjoin Resinoid" against import of "Benjoin Gum".				
Decision : NC considered the case as per agenda and noted the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020 and decided to forward the application to Tech.1 for examination and comments. The case stands deferred to 24.09.2020.				


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M-33	Case No. M-33	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00040/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly".				
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments furnished by Technical Authority i.e, MoFPI vide OM No.E-14011/1/2020-ED dated 18.03.2020; - Process flow chart for the extraction of the Oleoresin from Chilli Chippotle. - Details of wastage claimed on imported item and their justification at different stages - Details of value Addition in the item. - Buyer's specification of the product. - Certificate of analysis of the imported raw material. The case stands deferred to 24.09.2020.				

M34	Case No. M-34	Party Name: M/s Frigorifico Allana	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00062/AM20/DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/88/146/47800/0616 /3974 dated 01.06.2019	Defer Date:24.09.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hydrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of "Crude Palm Oil".				
Decision : NC considered the case as per agenda and noted that certain clarifications regarding the subject application need to be obtained from the firm. However, due to current pandemic situation the firm could not be called for PH. The Committee therefore, decided to call the firm for PH through Video Conferencing at the next available date in consultation with the firm. The case stands deferred to 24.09.2020.				

M35	Case No. M-35	Party Name: M/s Drytech Processes(I) Pvt. Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00124/AM21/DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/92/005/91300/0667/8566 dated 24.02.2020	Defer Date:24.09.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Drytech Processes(I) Pvt. Ltd. for export of Vegetable Fat base powder (containing 23% to 25% of Palm Fat), Vegetable Fat base powder (containing 27% to 29% of Palm Fat) and Vegetable Fat base powder (containing 34% to 36% of Palm Fat) by importing Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Mineral Acid Casein			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 24.09.2020 .			

M36	Case No. M-36	Party Name: M/s Geltec Pvt. Ltd.	Meet No/Date: 02/85-ALC3/2019 25.06.2020	Status: Deferred
	HQ File : 01/85/171/00135/AM21/DES.VI	RLA File : 03/94/040/00247/A M 21	Lic.No/Ecom No. 03/97/068/52200/0690/1376 dated 07.07.2020	Defer Date:24.09.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Geltec Pvt. Ltd. for export of Soft Gelatin Capsules containing 100mg fish Lipd Oil, Gelatin 467 mg, Glycerine USP/FCC 220 mg, Soft Gelatin Capsules containing 500mg fish Lipd Oil, Gelatin 265 mg, Glycerine USP/FCC 190 mg, Soft Gelatin Capsules containing 1200mg fish Lipd Oil, Gelatin 546 mg, Glycerined USP/FCC 250 mg, and Soft Gelatin Capsules containing 400mg fish Lipd Oil, Gelatin 265 mg, Glycerined USP/FCC 220 mg. by importing Fish Lipid Oil, Gelatin and Glycerine USP/FCC.			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2, 1. Whether Glycerine is used in the medicament along with fish Lipid Oil as			

- described in the Export Products.
2. Complete composition of all export products as certified by Food and Drug Authority (FDA).
 3. Composition of empty soft gelatine capsules along with wastage claimed.
 4. Copy of Master Batch formula showing output of empty soft gelatine capsules in terms of weight (Kg) and numbers, for each export item.

The case stands deferred to 24.09.2020 .

Date:11.09.2020
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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